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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.15/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M.

Name	of the Company	Ritu Pathak-Versus-Hap	amuni Herbals & Pharmaceut	ticals Pvt.Ltd. & Ors.
Under Section		241/242 (A.M. manu)		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1.	CHHATRAPA	Advocak	Resp. 1,223	CP. Engan 8-11-20
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ORDER

Ld. Counsel for the petitioner and the respondent nos. 1, 2 and 3 are present.

Pleadings are complete. Ld. Counsel for the respondents has informed that name of the company has been struck of.

It is on record that on the date of presentation of the petition name of the company was not struck of. Striking of the name was made during the pendency of the petition and the company was actively managing by the respondents, then benefit of striking off cannot be given to any other party as the petition is under Sections 241 and 242 of the Companies Act, 2013.

Therefore, both the parties are directed to file their written submissions within 3 weeks.

List on 12/12/2017 for arguments.

(Jinan K.R.) Member (J) (Vijai Pratap Singh) Member (J)

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